

(10)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

* * *

RA 152/92 in OA 527/92

Date of Decision : 0.12.92

Sh. N.S. Kantode Vs. Accountant General (A&E), Maharashtra
II Civil Lines, Nagpur

ORDER

(DELIVERED BY HON'BLE SHRI J.P. SHARMA, MEMBER (J)

The applicant in this Review Application has
prayed for the review of the judgement dt. 3.7.1992 by
which OA No. 527/92 for the relief of cancelling the
transfer order dt. 21.5.1992 was refused.

2. As provided by Section 22(3)(f) of the Act, the
Tribunal possesses the same powers of review as are
vested in a Civil Court while trying a civil suit. As
per the provisions of Order XLVII, Rule 1 of the Code of
Civil Procedure, a decision/judgement/order can be reviewed:-

- (i) if it suffers from an error apparent on the
face of the record; or
- (ii) is liable to be reviewed on account of discovery
of any new material or evidence which was not
within the knowledge of the party or could
not be produced by him at the time the
judgement was made, despite due diligence; or
- (iii) for any other sufficient reason construed to
mean "analogous reason".

3. The applicant in this Review Application has again
raised the old and discarded arguments which have been
considered in the body of the judgement. The applicant

(11)

cannot reopen the case again. No glaring error or mistake apparent on the face of the judgement has at all been mentioned in the number of grounds taken in para-4(i) to (x).

4. The Review Application is devoid of merit and is, therefore, dismissed by circulation.

AKS

J. P. Sharma
(J.P. SHARMA)
MEMBER (J)

Usha Savara
(USHA SAVARA)
MEMBER (A)